

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 438/2003

Tuesday, this the 13th day of December, 2005.

CORAM:

**HON'BLE Mrs SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

1.	M.K.Kasmikoya Malrimkakada House Chetlat Island Lakshadweep	
2.	Mohammed Zaheer N.M. Nengammada House Kadamath Island Lakshadweep	
3.	P.P.Noorul Ansar Puthiyapattimgode House Agatti Island Lakshadweep	
4.	C.K.Abdulla Cherlyammakkada House Agatti Island, Lakshadweep	
5.	M.Jaffer Madal House Amini Isalnd, Lakshadweep	Applicants

(By Advocate M/s Santhosh & Rajan)

Vs.

1.	Union of India represented by the Secretary Ministry of Home Affairs New Delhi	
2.	The Administrator Union Territory of Lakshadweep Kavaratti	
3.	The Director of Education Administration of the Union Territory of Lakshadweep (Department of Education) Kavaratti	Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC (R-1)
Mr.P.R.Ramachandra Menon (R 2 & 3)

The application having been heard on 13.12.2005, the Tribunal on the same day delivered the following:

ORDER

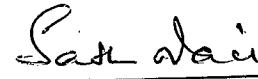
HON'BLE Mrs SATHI NAIR, VICE CHAIRMAN

When the matter came up, the learned counsel for applicant submitted that the respondents have conceded in the reply statement that the amendment of the Recruitment Rules conferring the relaxation from the qualification was only a one time measure. Therefore, he has no objection if the fact is recorded and OA closed. The learned counsel for respondents also submitted that it is only a one time measure as explained in Para 5 of the reply statement and the selections have also been completed and the OA has become infructuous.

2. The OA is closed as infructuous. No order as to costs.

Dated, the 13th December, 2005.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

VS